

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No.104**  
**(IB)-266(ND)2019**  
**IA/2083/2021**

**IN THE MATTER OF:**

**Mr. R. Tarkeshwar Narayan** ... **Applicant/Petitioner**

**Versus**

**M/s. Horizon Buildcon Pvt. Ltd.** ... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 05.05.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Mr.Abhishek Anand, Mr. Kunal Godhwani & Mr. Viren Sharma for Resolution Professional, Mr. Abhishek Dubey, Ms. Mayuri Raghuvanshi for Indian Overseas Bank.

**ORDER**

**IA-2083/2021:** By filing this application, the Applicant has prayed for an early listing of IA-3975/2021, a part heard matter. Heard Ld. Counsel appearing for the Applicant Mr. Abhishek Anand and perused the averments made in the application.

The office informs that as per the notification issued by the Registry, this matter is listed for hearing on 14<sup>th</sup> July, 2021. Since as per the circular issued by the NCLT, only urgent matters are to be taken up for hearing, at this stage, we are not inclined to recall the date notified by the Registry. However, the Petitioner is at liberty to mention/ file appropriate application, if the situation improves.

With this, **the present IA stands disposed of.**

**Sd/-**  
**(L.N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**